

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A. No. 203 of 1999.

Tuesday this the 5th day of October, 1999.

CORAM:

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

HON'BLE MR. J.L. NEGI, ADMINISTRATIVE MEMBER

Vijoy James,
Vadakekuttu House,
Cherpunkal P.O.
Kottayam, Pin - 686 584.

.. Applicant

(By Advocate Shri P.C. Sebastian)

Vs.

1. The Senior Superintendent of
Post Offices, Kottayam Division,-
686 001.

2. The Sub-Divisional Inspector of
Post Offices, Palai Sub Division,
Palai-686 575.

3. The Director General of Post,
Department of Post, Dak Bhavan,
New Delhi -110011.

.. Respondents

(By Advocate Shri T.C. Krishna, ACGSC)

The application having been heard on 5th October, 1999,
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

The applicant seeks to quash A-4, to declare that denial of appointment to him on the plea that T.H.S.L.C. is not equivalent to Matriculation is illegal, and to direct the respondents to appoint him as Extra Departmental Delivery Agent Edappady on the basis of the selection already made by the 2nd respondent, treating T.H.S.L.C. as equivalent to matriculation if he is otherwise eligible.

2. Learned counsel appearing for the respondents submitted that he has received clarification from the 3rd respondent that T.H.S.L.C. could be considered as equivalent to Matriculation and in the light of that clarification the applicant will be considered for the post of EDDA, Edappady P.O.

3. Learned counsel appearing for the applicant submitted that based on the submission of the learned counsel for the respondents, this original application may be closed.
4. We record the submission made by the learned counsel for the respondents.
5. Original Application is closed. No costs.

Dated the 5th day of October, 1999.

JL Negi
J.L. NEGI

ADMINISTRATIVE MEMBER

AS
A.M. SIVADAS

JUDICIAL MEMBER

rv

Annexure A4 : True copy of letter No. B7/Genl. dated 16.2.99 issued by the Ist respondent.